



Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.136/2021 in O.A. No.2955/2019

Friday, this the 25th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Amit Kumar

Date of Birth: 07.01.1986

S/o Sh. Narayan Sharma

R/o Silver Bell 713, Shalimar City

Sahibabad, Ghaziabad-201005.

... Applicant

(By Advocate: Mr. Harpreet Singh)

Versus

1. Sh. Alok Tewari
Chief Commissioner
GST, Delhi Zone
CR Building, ITO
New Delhi.
2. Sh. Tarun Bajaj
Secretary, Ministry of Finance
Department of Revenue
North Block, New Delhi.
3. Dh. M. Ajith Kumar
Chairman, Central Board of Indirect Taxes
& Customs, North Block, New Delhi.

... Respondents

(By Advocate: Mr. Ashok Kumar)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the directions issued in O.A. No. 2955/2019.

2. Today, we heard Mr. Harpreet Singh, learned counsel for applicant and Mr. Ashok Kumar, learned counsel for respondents.

3. Basically, the O.A. was filed by 28 persons, whereas the C.P. is filed by only one. Secondly, the direction issued in the O.A. was about the fixation of seniority. The applicant does not contend that the respondents have taken any steps, ignoring the seniority, as was directed to be maintained by the Tribunal through the order in the O.A.

4. Accordingly, the C.P. is closed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 25, 2021
/sunil/vb/ns/